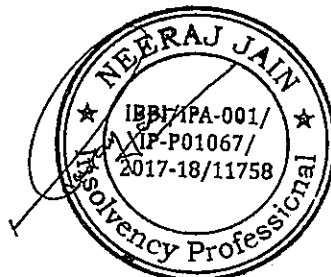


FORM A**PUBLIC ANNOUNCEMENT**

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)
FOR THE ATTENTION OF THE CREDITORS OF RADISSION RESOURCES PVT. LTD.

RELEVANT PARTICULARS		
1.	Name of corporate debtor	Radission Resources Private Limited
2.	Date of incorporation of corporate debtor	November 27, 2013
3.	Authority under which corporate debtor is incorporated / registered	Registrar of Companies, Jharkhand
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U27100JH2013PTC001781
5.	Address of the registered office and principal office (if any) of corporate debtor	Registered Office: F-1, Asha Apartment Kalpanapuri, Adityapur Jamshedpur Seraikela JH 831013 IN
6.	Insolvency commencement date in respect of corporate debtor	January 27, 2022
7.	Estimated date of closure of insolvency resolution process	July 26, 2022
8.	Name and registration number of the insolvency professional acting as interim resolution professional	Neeraj Jain IBBI/PA-001/IP-P01067/2017-2018/11758
9.	Address and e-mail of the interim resolution professional, as registered with the Board	Neeraj Jain 4 Synagogue Street, Suite # 205, 2nd Floor, Facing Brabourne Road, Kolkata-700001 E-mail: reachneerajjain@gmail.com
10.	Address and e-mail to be used for correspondence with the interim resolution professional	Neeraj Jain Unit 1, Floor 14, Chatterjee International Centre, 33A, Jawaharlal Nehru Road, Kolkata 700071 E-mail: cirp.radission@gmail.com
11.	Last date for submission of claims	February 10, 2022
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Nil
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	NA
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	Web link: www.ibbi.gov.in Physical Address: NA

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the Radission Resources Private Limited on January 27, 2022.



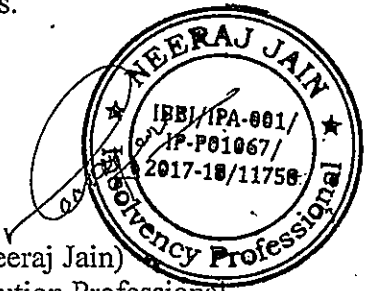
The creditors of Radission Resources Private Limited, are hereby called upon to submit their claims with proof on or before February 10, 2022 to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No.13 to act as authorised representative of the class NIL in Form CA.

Submission of false or misleading proofs of claim shall attract penalties.

Date: January 29, 2022
Place: Kolkata


(Neeraj Jain)
Interim Resolution Professional
IBBI/PA-001/IP-P01067/2017-2018/11758



प्रकाशन का 76वां वर्ष

५॥ श्री हरि ॥ ५

सन्मार्ग

email : sanmargjharkhand@gmail.com

नमोऽस्तु रामाय सलक्ष्मणाय देव्यै च तस्यै जनकात्मजायै नमोऽस्तु रुद्रेन्द्रयगानिलेभ्यो नमोऽस्तु चन्द्रार्कमरुद्गणेश्यैः

रांची, शनिवार, 29 जनवरी 2022

www.live7tv.com

05

प्रपत्र एवं सार्वजनिक घोषणा दिवाला और शोधन अक्षमता (चिन्मयित व्यक्तियों के लिए दिवाला समाधान प्रक्रिया विनियमन 2016 के विनियमन 6 के अधीन)	
रेडिशन रिसोर्सेस प्राइवेट लिमिटेड के ऋणदाता ध्यान दें	
प्रासंगिक विवरण	
1. कॉर्पोरेट देनदार का नाम	रेडिशन रिसोर्सेस प्राइवेट
2. कॉर्पोरेट देनदार के नियमन की तिथि	27 नवम्बर 2022
3. प्राधिकरण जिसके अंतर्गत कॉर्पोरेट देनदार निर्णयित/पंजीकृत है	कंपनी रजिस्ट्रार झारखंड
4. कॉर्पोरेट देनदार की कॉर्पोरेट पहचान संख्या / सीमित देयता पहचान संख्या	U27100JH2013PTC001781
5. कॉर्पोरेट देनदार के पंजीकृत कार्यालय और प्रधान कार्यालय (यदि कोई हो) का पता	रजिस्टर्ड ऑफिस : एफ-1, अशा अपार्टमेंट क्लबहाउस, आदित्यपुर जयसोदपुर, सराईकेला, झारखंड-831013
6. कॉर्पोरेट देनदार के संबंध में दिवाला शुरू होने की तारीख	27 जनवरी 2022
7. दिवाला समाधान प्रक्रिया बंद होने की अनुमानित तिथि	26 जुलाई 2022
8. अंतरिम समाधान पेशेवर के रूप में कार्य करने वाले दिवाला पेशेवर का नाम और पंजीकरण संख्या	नीरज जैन आईबीबीआई/आईपीए-001/आईपी-पीओ1067/2017-2018/11758
9. अंतरिम समाधान पेशेवर का पता और ई-मेल, जैसा कि बोर्ड के साथ पंजीकृत है	नीरज जैन 4 सिनेमा स्ट्रीट, सुइट # 205, दूसरी मंजिल, फेसिंग ब्रेबोर्न रोड, कोलकाता-700001 E-mail : reachneerajain@gmail.com
10. पता और ई-मेल अंतरिम समाधान पेशेवर के लिए पताचार के लिए उपयोग किया जाएगा	नीरज जैन यूनिट 1, फ्लोर 14, चर्टजी इंटरनेशनल सेंटर, 33ए, जवाहरलाल नेहरू रोड, कोलकाता-700071 ई-मेल : cirp.radisson@gmail.com
11. दावे प्रस्तुत करने की अंतिम तिथि	10 फरवरी 2022
12. लेनदार वर्ग यदि कोई हो, धारा 21 की उप-धारा (6ए) के खंड (बी) के तहत, अंतरिम समाधान पेशेवर द्वारा पता लगाया गया	नहीं
13. एक वर्ग में लेनदारों के अधिकृत प्रतिनिधि के रूप में कार्य करने के लिए पहचाने गए दिवाला पेशेवरों के नाम (प्रत्येक वर्ग के लिए तीन नाम)	नागू नहीं
14. (ए) प्रासंगिक रूप और (बी) अधिकृत प्रतिनिधियों का विवरण यहां उपलब्ध है:	Web Link: www.ibbi.gov.in भौतिक पता : नागू नहीं

एतद्वारा सूचना दी जाती है कि नेशनल कंपनी लॉ ट्रिब्यूनल ने 27 जनवरी, 2022 को रेडिशन रिसोर्सेस प्राइवेट लिमिटेड की कॉर्पोरेट दिवाला समाधान प्रक्रिया शुरू करने का आदेश दिया है।

रेडिशन रिसोर्सेस प्राइवेट लिमिटेड के लेनदारों को एतद्वारा प्रविष्टि संख्या 10 के सामने उल्लिखित पते पर अंतरिम समाधान पेशेवर को 10 फरवरी, 2022 को या उससे पहले सबूत के साथ अपने दावे प्रस्तुत करने के लिए कहा जाता है। वित्तीय लेनदारों को अपने दावों को केवल इलेक्ट्रॉनिक माध्यम से जमा करना होगा। अन्य सभी लेनदार व्यक्तिगत रूप से, डाक द्वारा या इलेक्ट्रॉनिक माध्यम से दावे प्रस्तुत कर सकते हैं।

एक वर्ग से संबंधित एक वित्तीय लेनदार, जैसा कि प्रविष्टि संख्या 12 के सामने सूचीबद्ध है, प्रविष्टि संख्या 13 के खिलाफ सूचीबद्ध तीन दिवाला पेशेवरों में से अधिकृत प्रतिनिधि की अपनी पसंद को फॉर्म सीए में शून्य वर्ग के अधिकृत प्रतिनिधि के रूप में कार्य करने के लिए इंगित करेगा।

दावे के झुठे या भ्रामक प्रमाण प्रस्तुत करने पर दंड लग सकता है।

ह0/-

(नीरज जैन)

अंतरिम समाधान पेशेवर

दिनांक : 29 जनवरी, 2022

स्थान : कोलकाता

आईबीबीआई/आईपीए-001/आईपी-पीओ1067/2017-2018/11758

Rs. 5

RANCHI

SATURDAY, 29 JAN, 2022

PG-12, YEAR-11, ISSUE-258
(RNI NO: JHAENG / 2012 / 44137)

Morning India

07

For tv, epaper and news visit: www.live7tv.com
Morning India

SATURDAY, RANCHI, JANUARY 29, 2022

FORM A

PUBLIC ANNOUNCEMENT

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India
(Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF RADISSION RESOURCES PVT. LTD.

RELEVANT PARTICULARS

1. Name of corporate debtor	RADISSION RESOURCES PRIVATE LIMITED
2. Date of incorporation of corporate debtor	November 27, 2013
3. Authority under which corporate debtor is incorporated / registered	Registrar of Companies, Jharkhand
4. Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U27100JH2013PTC001781
5. Address of the registered office and principal office (if any) of corporate debtor	Registered Office: F-1, Asha Apartment Kalpanapuri, Adityapur Jamshedpur, Seraikeela, JH-831013 IN
6. Insolvency commencement date in respect of corporate debtor	January 27, 2022
7. Estimated date of closure of insolvency resolution process	July 26, 2022
8. Name and registration number of the insolvency professional acting as interim resolution professional	Neeraj Jain IBBI/IPA-001/IP-P01067/2017-2018/11758
9. Address and e-mail of the interim resolution professional, as registered with the Board	Neeraj Jain 4 Synagogue Street, Suite # 205, 2nd Floor, Facing Brabourne Road, Kolkata-700001 E-mail: reachneerajjain@gmail.com
10. Address and e-mail to be used for correspondence with the interim resolution professional	Neeraj Jain Unit 1, Floor 14, Chatterjee International Centre, 33A, Jawaharlal Nehru Road, Kolkata-700071 E-mail: cirp.radission@gmail.com
11. Last date for submission of claims	February 10, 2022
12. Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Nil
13. Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	NA
14. (a) Relevant Forms and (b) Details of authorized representatives are available at:	Web link: www.ibbi.gov.in Physical Address: NA

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the **Radission Resources Private Limited** on **January 27, 2022**.

The creditors of **Radission Resources Private Limited**, are hereby called upon to submit their claims with proof on or before **February 10, 2022** to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No. 13 to act as authorised representative of the class NIL in Form CA.

Submission of false or misleading proofs of claim shall attract penalties.

Sd/-

(Neeraj Jain)

Date : January 29, 2022

Place : Kolkata

Interim Resolution Professional

IBBI/IPA-001/IP-P01067/2017-2018/11758